

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11066/2026

[Arising out of impugned final judgment and order dated 07-04-2026 in CRLA No. 2528/2008 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

TARSEM SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 175890/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 175891/2026 - EXEMPTION FROM FILING O.T.

Date : 20-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Chand Qureshi, AOR
Mr. Rajkumar Yadav, Adv.
Mr. Mohd Faiz Ahmed, Adv.
Ms. Nuzhat Nabi, Adv.
Mr. Faheem Uddin Md, Adv.
Mr. Chandan Kumar Mandal, Adv.

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Sharvi Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned
counsel appearing for the respondent, the matter
stands adjourned.

List the matter after two weeks.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR